

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**  
**(Supplementary List)**

**CP(IB)/298(CH)2023**

**IN THE MATTER OF:**  
**Uno Minda Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Marshall Machines Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Shailendera Singh, Advocate.

**For the Respondent** : Ms. Swati Vashist, PCA.

**ORDER**

It is stated by the Ld. Counsel for the respondent that the reply has been e-filed and the copy of the same has been supplied to the counsel opposite. This fact is admitted by the Ld. Counsel for the petitioner. Let the hard copy of the same be filed during the course of the day. Rejoinder, thereto, if any be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 16.05.2024 for consideration.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**